

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 229  
37/252/ND/2020**

**IN THE MATTER OF:**

**Income Tax Officer, Ward 8(1) New Delhi**

**...APPELLANT**

**Vs.**

**RoC (M/s. EDEX Technology Pvt. Ltd.)**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 05.03.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant**

**:Ms. Lakshmi Gurung, Sr.  
Standing Counsel, Mr. Talha A  
Rahman, Jr. Standing Counsel,  
Mr. Mohd Shaz Khan and Mr.  
Udit Atul Kokanthankar,  
Advocate**

**For the Respondent**

**:Mr. Aniruddha Deshmukh,  
Advocate**

**For the ROC**

**:Mr. Alok Pandey, AROC**

**ORDER**

Learned counsel for the Income Tax Department is present and seeks time to comply with the order dated 3<sup>rd</sup> January, 2020. List the case on 23<sup>rd</sup> April, 2020.

**— Sd —**

**(V.K. Subburaj)  
Member (T)**

**— Sd —**

**(Abni Ranjan Kumar Sinha)  
Member (J)**